HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

SWP No.3371/2014 IA No.4539/2014

J and K Veterinary Doctors Association

....Petitioner(s)

Through:- Mr. Rohan Nanda, Advocate

v/s

State of J&K and others

...Respondent(s)

Through:-

Coram: HON'BLE MR. JUSTICE SANJEEV KUMAR, JUDGE

ORDER

1. This petition has been filed by the petitioner seeking following relief:-

JIGH COUP

"CERTIORARI: quashing the letter No.ENT/DCS/2014/2010-215 dated 17.11.2014 whereby the District Election Officer (Deputy Commissioner), Samba (respondent No.2) has provided respondent No.3, the list of employees of the office of respondent No.3 who have been deployed for election duties and called for training as per the schedule mentioned against each".

- 2. Since the Legislative Assembly Elections, 2014 in the State of Jammu & Kashmir are already over, therefore, this petition with the afflux of time has been rendered infructuous.
- 3. Accordingly, this writ petition along with connected application is dismissed as having been rendered infructuous.

(Sanjeev Kumar) Judge

Jammu 05.05.2020 Vinod